

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

215/241/242/ND/18

IN THE MATTER OF:

M/s Anil Wadhwa & Anr.

vs

M/s Sunbreeze Builders & Developers Pvt. Ltd. & Ors.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 241-242

Order delivered on 08.08.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

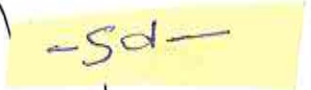
V.K.Subburaj,

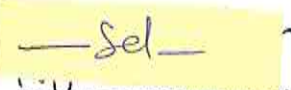
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. CS Gupta, Advocate
For the Respondents No. 2,3 and 7 : Mr. Shruya Rao, Mr. Bharat, Mr Varun, Advocate
For Income Tax Department :

ORDER

Learned counsel for the petitioner is present. Due to the notice of the petition having been served, Learned counsel for respondent No. 2,3 and 7 have entered their appearance. In relation to the remaining respondents there is no appearance. So one more notice be taken to the remaining respondent by the petitioner. In relation to the proceedings pending before this Tribunal it is represented by both the counsels that the petitioner and respondents No. 2,3 and 7 are in settlement talks as between the parties and it is ongoing. In the circumstances it is represented that some time may be granted for reporting settlement or otherwise complete the pleadings. Based on the said representation three weeks' time is granted for the said purpose. Post the matter on 10.09.2018. In the meantime interim direction if any will continue.


(V.K.SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)